

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

ITEM No. 108
(IB)-274(PB)/2019

IN THE MATTER OF:

Central Bank of India

.... Applicant/petitioner

v.

M/s. R.S. Ingot and Billet Pvt. Ltd.

.... Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 23.05.2019

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR
HON'BLE PRESIDENT

SH. S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENTS:

For the Petitioner

Ms. Gunjan Jadwani & Mr. Yash Tandon, Advs.

For the Respondent(s):

Mr. P. Nagesh, Mr. Ashutosh Gupta, Mr. Gaurav Rana
& Mr. Abhishek Aggarwal, Advs.

ORDER

Arguments heard. Order reserved.

Sd/-

(M.M.KUMAR)
PRESIDENT

Sd/-

(S. K. MOHAPATRA)
MEMBER (TECHNICAL)